

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

I.A.No.386/2020 in
C.P. No.133/BB/2020
U/r 32 R/w Rule 11 of the NCLT Rules, 2016

Between:

Mr.Nisarg Nirmalkumar

Residing at No.869, G3,
Swathi Mansion, 12th Main, 12th Cross,
Sri Vinayaka HBCS Layout,
Nagarbhavi 2nd Stage,
Bangalore – 560 072

... Applicant

AND

**SKILLFINITY TECHNOLOGIES
PRIVATE LIMITED & 2 Ors.**

#649, VP Complex,
5th Block, Jayanagar,
Bangalore – 560 041

... Respondent

Date of Order: 11th January, 2021

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present (through Video Conference):

For the Applicant : Mr. Chethan Kumar

For the Respondent :

ORDER

Per: Rajeswara Rao Vittanala, Member (J)


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1. I.A.No.386/2020 in C.P. No.133/BB/2020 is filed by Mr. Nisarg Nirmalkumar, ('Applicant'), U/r. 32 R/w Rule 11 of the NCLT Rules, 2016, by inter-alia seeking to grant ad-interim exparte order of injunction staying the holding of the Extraordinary General Meeting proposed to be held on 09.03.2020 of the Respondent No.1 Company.
2. Heard Shri Chethan Kumar, learned Counsel for the Applicant **through Video Conference**. We have carefully perused the pleadings of the Parties and also extant provisions of the Code and Rules made thereunder.
3. Shri Chethan Kumar, learned Counsel for the Applicant has submitted that the relief as asked for ~~do~~ ^{does} not survive and the Applicant ~~is~~ ^{is} has become infructuous.
4. In the result I.A No. 386 of 2020 in CP (IB) No. 133/BB/2020 is dismissed as infructuous.

(ASHUTOSH CHANDRA)
MEMBER, TECHNICAL

(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL

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